

8093 *Messages from BHADRA 17, 1883 (SAKA) Statement re: 8094
Rajya Sabha*

(vi) Scheme for the reconstruction of the Merchant Bank Limited and its amalgamation with the Tanjore Permanent Bank Limited published in Notification No. S.O. 2098, dated the 29th August, 1961.

(vii) Scheme for the reconstruction of the Cuttack Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2100, dated the 29th August, 1961.

(viii) Scheme for the reconstruction of the Satara Swadeshi Commercial Bank Limited and its amalgamation with the United Western Bank Limited published in Notification No. S.O. 2108, dated the 1st September, 1961. [Placed in Library. See No. LT-3238/61.]

passed by the Lok Sabha at its sitting held on the 31st August, 1961.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961, agreed without any amendment to the Representation of the People (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 4th September, 1961.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th September, 1961, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from the membership of the Rajya Sabha and resolves that Shri Lokenath Misra be nominated to the said Joint Committee to fill the vacancy."

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES

Pandit Thakur Das Bhargava (Hissar): I beg to lay on the Table the minutes of the Twenty-first sitting of the Committee on Government Assurances held during the Fourteenth Session.

12.55 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961 agreed without any amendment to the Indian Penal Code (Amendment) Bill, 1961, which was

PUBLIC ACCOUNTS COMMITTEE

THIRTY-EIGHTH REPORT

Shri Chaturvedi (Etah): I beg to present the Thirty-eighth Report of the Public Accounts Committee on the Appropriation Accounts (P & T) 1959-60 and Audit Report, 1961.

**STATEMENT RE:
COLLAPSE OF BRIDGE OVER
TEESTA**

The Deputy Minister of Defence (Shri Raghuramaiah): The statement